

CENTRAL ELECTRICITY REGULATORY COMMISSION
 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
 Ph: 23753942, Fax-23753923

Petition No.27/TT/2020

Dated:17.3.2020

To,
 Shri S.S. Raju,
 Senior General Manager (Commercial),
 Power Grid Corporation of India Limited,
 Saudamini, Plot No. 2,
 Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 01 no. of asset under WRSS X in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

2. With regard to additional capitalization in FY 2014-19, clarify/submit the following information:-
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format:-

Asset No.	Head-wise /Party-wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)				Reversal (year wise)				Additional Liability Recognized [^]				Outstanding liability as on 31.3.2019		
					2014-19 period				2014-19 Period				2014-19 Period						
																		-	
																		-	

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

3. Justifications for additional capitalization claimed in 2019– 24period.
4. All the tariff Forms in excel format for 2014–19 period.
5. Statement of IDC discharge for Asset – I.
6. Details of Asset-I in Forms 5, 5A and 12B.
7. Whether the transmission is complete and all the assets have been put into commercial operation?
8. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer